GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO – 2386 ANSWERED ON – 15/12/2025

Implementation of PM SHRI Scheme in Kerala

2386. Adv. Adoor Prakash: Adv Dean Kuriakose:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government of Kerala has signed a Memorandum of Understanding (MoU) with the Central Government for implementing the PM SHRI scheme, if so, the details thereof along with the date of confirmation for the same:
- (b) whether the Central Government has received any communication from the State Government of Kerala regarding withdrawal from the scheme and if so, the details thereof and the reasons therefor:
- (c) whether the State can unilaterally withdraw from the scheme after signing the MoU;
- (d) whether the States joining PM SHRI scheme are obligated implement National Education Policy (NEP) and if so, the details thereof;
- (e) the quantum of Central funds due for release to the States which have not joined the PM SHRI scheme, State/UT and Scheme-wise;
- (f) whether the Central Government sanction funds to States which have signed the MoU for implementation of the said scheme presently with retrospective effect from the year of implementation, if so, the details thereof; and
- (g) whether the Government is likely to release the due funds considering the severe financial crisis in school education funding in these States and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (e): Pradhan Mantri Schools for Rising India (PM SHRI) is a centrally sponsored scheme in which PM SHRI schools are set up by strengthening the existing schools from amongst schools managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy (NEP) 2020, be the exemplar schools, and also offer benchmarking leadership to other schools in the neighbourhood.

Under the PM SHRI scheme, States/UTs sign a Memorandum of Understanding (MoU) with Centre, laying down the commitments for supporting these schools for achieving specified quality

assurance as PM SHRI schools. Thereafter, the selection of PM SHRI schools is done through the challenge mode, wherein schools compete for support to become exemplar schools.

The State of Kerala has signed the MoU on $23^{\rm rd}$ October 2025, which is to be followed by transparent challenge mode for the selection of PM SHRI schools. The State of Kerala has been requested to upload information of schools on PM SHRI portal.

Under PM SHRI scheme, a total of 34 States/UTs have signed the Memorandum of Understanding (MoU) and only 2 States are yet to sign the MoU which are Tamil Nadu & West Bengal.

The details of the Central Government funds sanctioned and disbursed to the States of Tamil Nadu & West Bengal in FY 2025-26, scheme-wise, are as follows:

Samagra Shiksha Scheme:

(Rs. in Crore)

State	FY 2025-26	
	Total central share approved	Total central share released
Tamil Nadu	1847.22	450.60
West Bengal	1998.39	0

PM POSHAN scheme:

(Rs. in Crore)

State	FY 2025-26	
	Total central share approved	Total central share released
Tamil Nadu	495.77	352.21
West Bengal	1195.67	0

ULLAS scheme:

(Rs. in Crore)

State	FY 2025-26	
	Total central share approved	Total central share released
Tamil Nadu	15.47	7.73
West Bengal	The State is yet to implement the ULLAS scheme.	

(f) & (g): The Department of School Education & Literacy is implementing the Centrally Sponsored Scheme in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under various schemes as per norms. Accordingly, the annual plans are prepared by the States and UTs based on their requirements and priority and this is reflected in their respective Annual Work Plan and Budget (AWP&B). These plans are then appraised and approved/estimated by Project Approval Board (PAB) in consultation with the States and UTs as per the programmatic and financial norms of the scheme. The release of central share depends on the submission of the utilisation certificates, audit reports in respect of funds released earlier, physical and financial progress reports, State contributions and compliance with the scheme norms.
